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Title: Need to resolve the matter related to the reservation of seats in Sikkim State of Limboo and Tamang Communities.

SHRI PREM DAS RAI (SIKKIM): Sir, thank you.

The Supreme Court has directed the Government of India, through the Ministry of Home Affairs, to resolve the matter related to the reservation of seats in the Sikkim State Assembly for Scheduled Tribes, specifically, of Limboo and Tamang Communities within 4 months from the date of order, which is 4th January 2016.

They were granted ST status in 2003 by an amendment in the Constitution. Under Article 332 (1) of the Constitution of India, they are mandated to be given reservation in the State Assembly, but so far this has not been done by the Government of India.

The Government of India, till date, has not taken any action in respect of the point mentioned by me above. In view of the special and very sensitive nature of this issue, the Central Government may initiate action as recommended by the State Government on a number of occasions, which is in alignment with the Burman Commission's recommendations, as it is known.

A Committee of Secretaries of both the Centre and the State may be constituted immediately to resolve this issue without further delay. The Government of India may inform this House and the State Government about the population of these two communities as per the 2011 Census. This matter is urgent, sensitive and important. Hence, the Ministry of Home Affairs may take up this issue, as mentioned above by me, without any further delay. Thank you very much, Sir.